

FORM - A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the Creditors of INDIA POWER CORPORATION (BODHGAYA) LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	INDIA POWER CORPORATION (BODHGAYA) LIMITED
2. Date of incorporation of Corporate Debtor	12.09.2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40109WB2013PLC197173
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: Plot X 1, 2 & 3, Block - EP, Sector - V, Salt Lake, Kolkata - 700091, (W.B.) Principal Office: 1st and 2nd floor, Zion Complex (Opp. Fire Brigade), Swarajpuri Road, Gaya - 823001 (Bihar).
6. Insolvency Commencement date in respect of Corporate Debtor	22nd May, 2020 (date of passing order by the Hon'ble NCLAT) which was received by Insolvency Resolution Professional on 25th May, 2020. (Refer to the Note below, after Point No. 14)
7. Estimated date of closure of insolvency resolution process	18th November, 2020 (180 days from the order dated 22nd May 2020 passed by Hon'ble NCLAT) (Refer to the Note below, after Point No. 14)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Savita Agarwal, Registration Number: IBBI/PA-001/IP-00101/2017-18/10201
9. Address and e-mail of the interim resolution professional, as registered with the Board	R. Kothari & Company, 16A, Shakespeare Sarani, 5th Floor, Kolkata - 700071. Registered Email id: savita_22@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	R. Kothari & Company, 16A, Shakespeare Sarani, 5th Floor, Kolkata - 700071. Email: cirp.ipcbl@gmail.com
11. Last date for submission of claims	8th June, 2020 (14 days from the date of intimation of order to Insolvency Resolution Professional)
12. Classes of creditors, if any, under Clause (b) of Sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not applicable at this stage
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at this stage
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.
* Note : 1. CIRP Order was passed by the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata in CP(IB) No. 30/KB/2019 on 8th November 2019. 2. The Corporate Debtor had filed appeal before the National Company Law Appellate Tribunal (NCLAT), New Delhi vide Company Appeal (AT) (Insolvency) No. 1221 of 2019 and the Hon'ble NCLAT vide its order dated 13th November 2019 stayed the newspaper publication of Form A – Public Announcement till further orders. 3. The Hon'ble NCLAT dismissed the Company Appeal (AT) (Insolvency) No. 1221 of 2019 vide its order dated 22nd May, 2020, which was received by Insolvency Resolution Professional on 25th May, 2020. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDIA POWER CORPORATION (BODHGAYA) LIMITED on 8th November 2019 ("to be read as 22nd May, 2020 being date of passing of order by the Hon'ble NCLAT") [Refer to the Note above] The creditors of INDIA POWER CORPORATION (BODHGAYA) LIMITED , are hereby called upon to submit their claims with proof on or before 8th June, 2020 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date: 27.05.2020 Place: Kolkata	
Savita Agarwal, Insolvency Professional Reg. No: IBBI/PA-001/IP-P00101/2017-18/10201	

Business Standard

28.05.2020